

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 308 OF 2020

Arturo D'Souza

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. Nigel Da Costa Fraiss, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 and 2.

Mr. Vinoj Daniel, Advocate for the Respondent no.4.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 3<sup>rd</sup> November, 2020

P.C.

1. Heard Mr. Nigel Da Costa Frias, learned Counsel for the petitioner, Mr. D. Pangam, learned Advocate General for the respondent nos. 1 and 2 and Mr. V. Daniel, learned Counsel for the respondent no.4.
2. We issue Rule in this petition.

3. The petitioner will have to take steps to serve the Rule upon the respondent no.3 since the learned Counsel appearing on behalf of the remaining respondents, waives notice on Rule.

4. Insofar as interim relief is concerned, we feel that no interim relief can be granted for restraining the respondent no.3 in preparing an Outline Development Plan. One of the considerations is that it is always open to file their objections with the concerned Planning Development Authority and, secondly, even after the Outline Development Plan is prepared, the same can be challenged by way of an appeal. However, we make it clear that the preparation of the Outline Development Plan will be subject to the final orders that will be made in this petition.

5. The hearing of this petition is expedited.

**M. S. JAWALKAR**

**M. S. SONAK, J.**

arp/\*